

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 21st of December, 2022

S.O. 704 :- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Mr Mohd. Sayeed, JKAS, District Mineral Officer, Samba holding the additional charge of Assistant Commissioner Revenue, Samba to be the Additional District Magistrate, Samba who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Samba

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said code appoints the aforesaid Executive Magistrate as Additional District Magistrate within his territorial jurisdiction of District Samba who shall have all the powers of District Magistrate under the said code.

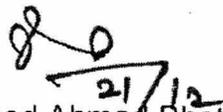
By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,

No.Law/Powr/30/2022-10
Copy to the:-

Dated: - 21 - 12- 2022.

1. Commissioner Secretary to Government, Revenue Department.
2. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
3. Divisional Commissioner, Jammu.
4. District Magistrate, Samba. This is with reference to his letter No. DMS/JC/2022-1855-58 dated 19-12-2022.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. SO section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
7. Incharge Website
8. Concerned file


(Khursheed Ahmad Bhat)
Additional Secretary to Government